



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 239/2024/EZB**

IN THE MATTER OF:

Subhas Datta

...Applicant

VERSUS

State of West Bengal Ors.

.... Respondents

**AFFIDAVIT ON BEHALF OF THE EXECUTIVE OFFICER, MAL
MUNICIPALITY BEING RESPONDENT NO. 8;**

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Filed by:

Siboyoti Chakrabarti

Mr. SIBOYOTI CHAKRABARTI,

Advocate,

Mal Municipality

(M): 9007035534

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 239/2024/EZB**

IN THE MATTER OF:

Subhas Datta

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Before The Notary Public
Barasat, North 24 Pgs.

SL. NO. 140/25

11 AUG 2025

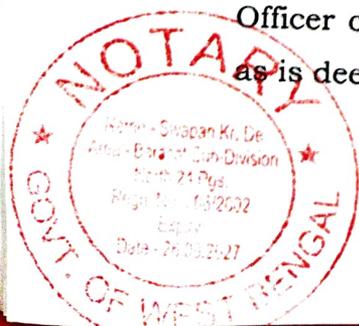
AFFIDAVIT ON BEHALF OF THE EXECUTIVE OFFICER, MAL MUNICIPALITY BEING RESPONDENT NO. 8;

I, Sri Chandrasekhar Das, Son of Late Sachindra Mohan Das, aged about 63 years, by occupation working for gain as Executive Officer at Mal Municipality Executive Officer, having office at Malbazar Municipality, P.O- Mal, District: Jalpaiguri, Pin: 735221, do hereby solemnly affirm and state as follows:

1. That I am the Executive Officer of Mal Municipality, the Respondent herein, and I am duly authorized to swear this affidavit on behalf of the said Municipality. I am conversant with the facts and circumstances of the case based on official records and I am competent to depose hereto.

X

2. That on 30.06.2025 the Hon'ble Tribunal had interalia directed the Executive Officer Mal Municipality to be present before the Tribunal on the next date of listing with his explanation as to why the affidavit has not been filed till date.
3. That this affidavit in compliance and obedience to the said Solemn Order. At the commencement, this deponent humbly tenders his unconditional apology for not being able to file the Counter Affidavit as per direction of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
4. That it is most humbly submitted that the Mal Municipality has received copy of the Order dated 30.06.2025 and subsequently came to know about the instant original application.
5. That there is no intentional and willful latches on the part of this deponent in not being able to file the affidavit and this deponent tenders unconditional apology for the same.
6. That this respondent has high regards to the dignity and majesty of the Hon'ble Tribunal and is always ready to comply with the Solemn Orders and directions passed by the Hon'ble Tribunal.
7. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to accept the unconditional apology of the deponent and may kindly be pleased to expunge the personal appearance of the Executive Officer of the Mal Municipality and to pass such further Order/Orders as is deemed fit for the ends of justice.



8. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 4, are true to the best of my knowledge and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

S. Joyati Chakrabarti

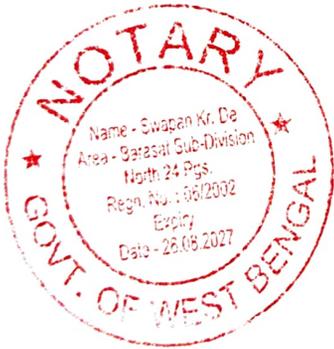
Advocate

11.08.2025

Chandrasekhar Das

DEPONENT

Executive Officer
Mal Municipality



Solemnly Affirmed Before Me
The 11th day of Aug 2025
Duly Identified By
S. Chakrabarti Advocate

S.K. De
Notary

Govt. of W.B., Barasat
North 24 Parganas

11 AUG 2025



VERIFICATION

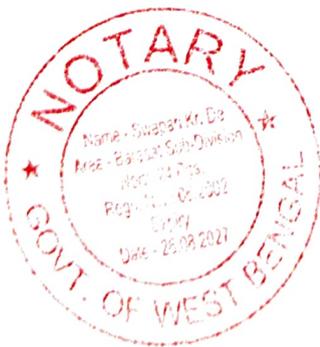
I, Chandrasekhar Das, the deponent within named, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, based on record as available in the office of the Mal Municipality and no part of it is false, and nothing material has been concealed therefrom. Verified on this 11th day of August, 2025.

11th day

Identified by me

Sibojyoti Chakrabarti
Advocate 11.08.2025

Chandrasekhar Das
DEPONENT
Executive Officer
Mal Municipality



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Filed by:

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